

-1- A 1593/94

① 26.10.94

Hon. Mr. T. L. Verma, Jm
Hon. Mr. K. Muthukumar, Am

None for the applicant.

Adjourned to 2.12.94 for
admission.

L

Am

H

Jm

②

1.12.1994

Hon. Mr. Justice B. C. Saxena, Jc
Hon. Mr. S. Das Gupta, Am

On the request of the learned
Counsel for the applicant,
the Case is adjourned till
this Case on 31.1.1995
for admission.

of
Am.

Boh
Jc.

③ 31/1/95 Hon. Mr. T. L. Verma, J. M.
Hon. Mr. K. Murthukumar, A. M.

None for the applicant.

Earlier also on 26.10.94, none appeared for the applicant. On 1.12.94, case was adjourned on the request of the counsel for the applicant. However adjourned.

Like this case for admission on 20.3.95. If none appeared for the applicant on that date, this application shall be dismissed in default.


A. M.


J. M.

02
20/3/95

Hon. Mr. T. L. Verma, J. M.
Hon. Mr. S. Dayal, A. M.

None for the applicant. ~~On the~~ Earlier

On 26.10.94 none appeared on behalf of the applicant and on 01/12/95, the case was adjourned on the request of counsel for the applicant. On 31.1.95, the case was adjourned with a note that if none appears ^{on behalf of the applicant} on the next date also, the case shall be dismissed in default. Today none has appeared despite the above order. Hence this application is dismissed in default and for non prosecution.


A. M.


J. M.

Diaoy No 3728/94
Central Administrative Tribunal

Additional Bench At Allahabad

Date of Filing 28.9.94

OR

Date of Receipt

Post

Register

No 9

28/9/94

Dilip Khare
V. K. Srivastava
Adm.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL
BENCH, ALLAHABAD

ORIGINAL APPLICATION NO. 1593 OF 1994.

(Application Under Section 19 of the Central
Administrative Tribunal Act, 1985)

Radhey Shyam Srivastava, Son of

late Sri Janardan Lal Srivastava,

Resident of Kaudar, Post Suriyawa,

District Varanasi.

..... Applicant.

Versus

1. Union of India, through its General Manager,
Northern Railway, Baroda House, New Delhi.

2. Divisional Manager,
Northern Railway, Varanasi.

3. Uma Shanker Gupta, Son of unknown,
T.T.E. at Varanasi.

..... Respondents.

DETAILS OF APPLICATION.

1. PARTICULARS OF THE ORDER AGAINST WHICH THE
APPLICATION IS MADE.

No Impugned order.

आर. एस. श्रीवास्तव

Noted for

26.10.94

Delh Ad.
18.10.94